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- (b) whether it is also a fact that imported insecticides/pesticides, which have not been tested elsewhere, are introduced in India for tests on animals and human being; and
- (c) if so, what measures Government propose to take against such patent abuse?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH); (a) Under Section 9 (38) of the Insecticides Act 1968, an insecticide, which has been used in other countries and for which sufficient data generated in such countries is available, can be registered provisionally for a period of two years. However, before a regular registration under Section 9(3) of the Act is granted, generation of data regarding bio-efficacy and safety to human beings and animals under Indian agro climate conditions is required by the Registration Committee.

- (b) Insecticides which have not been tester elsewhere and for which no data arc available are not included in the Schedule to the Act referred to above and are not eligible for registration. However, import of small quantities of such agro chemicals can be permitted to research organisations for experimental trials on limited scale on the recommendation of the Plant Protection Adviser to Government,
- (c) In view of reply to parts (a) and (b) of the Question, there is no abuse of the process of law and no measures are required.

#### **Manmandir Observatory**

- \*195. SHRI BHUVNESH CHATUR-VEDI: Will the Minister of EDUCATION AND CULTURE be pleased to state:
- (a) whether it is a fact that 'Manmandir' one of the four observatories built by the late Maharaja of Jaipur in the 17th Century at Varanasi is in a bad state and needs major repairs; and
- (b) if so, what steps Government have taken  $o_r$  propose to take for the proper maintenance of the above observatory?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) and (b) The observatory located on the roof of the old part of the building known as Manmandir is in a fairly good state of preservation. However, some structures of the Manmandir Palace need repairs. The roof terrace, flooring of the palace and woodwork are under repairs.

### Guidelines to States Regarding Simplified Procedure to be followed by the Motor Vehicles Accident Tribunals

\*196. SHRI AMARPROSAD CHAKRA-BORTY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether Government have given certain guidelines to the States indicating the simplified procedure to be followed by the Motor Vehicle Accident Tribunals;
- (b) if so, what are the details thereof; and
- (c) what are the names of the States/ Union Territories which have decided to adopt and implement those guidelines?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI K. VIJAYA BHAS-KARA REDDY: (a) Yes, Sir.

(b) Motor Vehicles (Amendment) Act 1982 which has corae into force w.e.f. 1-10-1982, provides, among other things, for payment of compensation to the victims of road accidents under 'No Fault Liability' claims. This envisages immediate financial relief. The State Governments/Union Territory Administrations have been addressed to keep the spirit of legislation in view and in that context, a simplified procedure has been suggested that can be laid down by them under Section 11 IA of Motor Vehicles Act, 1939 for being followed by the Motor Accident Claim Tribunals, who ar@ to deal with those claim application. This procedure envisages only a simple form of application nominal fee payable along with application, adoption of summary trial procedure for considering applications, re49

quiring minimum of documentary evidence. It is expected that simplified procedure would enable disposal of applications within 4 to 6 weeks.

(c) No State Government/Union Territory Administration has reported any difficulty in following the guidelines.

#### **Meredien Hotel Project**

## @\*197. SHRI SURESH KALMADI: SHRI A. G. KULKARNI:

Will tlie Minister of WORKS AND HOUSING be pleased to state:

- fa) whether it is fact that the Meredien Hotel project will be constructing a shopping and office complex; if so, what are the details in this regard;
- (b) what are the terms and conditions agreed to with the NDMC regarding the complex; and
- (c) by when the shops and offices are expected to be ready and whether they will be leased out pr will be given on licence?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): (a) The NDMC has reported that the Meridien Hotel Project will not be constructing a separate shopping and office complex.

(b) and (c) Do not arise, in view of answer to (a) above.

## **Medical Facilities for Muster roll Employees**

# \*198. SHRI RAM PUJAN PATEL: SHRI C. HARIDAS:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that as per Government instructions the workcharged staff and industrial staff who have put in a continuous service of more than one year, are entitled to avail medical facilities whereas, muster roll employees, who have put in continuous service for more than five to

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ten years, are not entitled to avail of these facilities, if so, what are the reasons therefor:

to Questions,

- (b) whether Government propose to make certain amendments in the rales to enable muster roll employees to avail of these facilities;
- (c) if so, by when Government propose to make amendments in this regard; and
- (d) if the answer to part (b) above be in the negative, what are the reasons therefor?

### THE MINISTER OF PARLIAMEN-TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH):

- (a) Yes, Sir. All the work-charged staff, irrespective of the length of their service, are entitled to avail of medical facilities. The muster-roll workers in the CPWD are not entitled to avail of medical facilities under the existing rules, as they are not government servants and are engaged on jobs of casual nature. However, the number of such employees is generally small.
- (b) and (c) The possibility of extending certain medical facilities to the muster roll employees of the CPWD is being examined by Government.
  - (d) Does not arise.

### **Agricultural Prices Commission**

### \*199. SHRI PANDURANG DHAR-MAJI JADHAV:

## SHRI NAND KISHORE BHATT:

Will the Minister of AGRICULTURE be pleased to state:

- (a) what is the number of members ot the Agricultural Prices Commission: and
- (b) whether there is any proposal to expand the field of the functional aspect of the Commission by including other items of agricultural and commercial produce for the purpose of fixation of their prices?